

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 63/MP/2020**

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for extension of scheduled delivery date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent No.1 TANGEDCO.

Petitioner : Bharat Aluminum Company Limited

Respondents : TANGEDCO & 2 ors

Date of Hearing : **9.11.2021**

Coram : Shri P.K.Pujari, Chairperson  
Shri I.S.Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present : Shri Hemant Singh, Advocate, BALCO  
Shri Lakshyajit Singh Bagdwal, Advocate, BALCO  
Ms. Anusha Nagarajan, Advocate, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, the learned proxy counsel for the Petitioner requested for adjournment of the hearing due to non-availability of arguing counsel. This was not objected by the learned counsel for the Respondents. Accordingly, the Commission adjourned the matter.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-**  
(B.Sreekumar)  
Joint Chief (Law)

